

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00295/2018

Dated Wednesday the 28th day of February Two Thousand Eighteen

PRESENT

HON'BLE MR. R. RAMANUJAM, Member (A)

K.Mani,
Peon,
Divisional Office,
Madurai Division,
Madurai 625016.Applicant

By Advocate M/s. S. Kala

Vs

1. Union of India
rep by General Manager,
Southern Railway, Park Town,
Chennai 600003.
2. The Divisional Personnel Officer,
Southern Railway, Madurai Division,
Madurai 625016.Respondents

By Advocate Mr. P. Srinivasan

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

Heard. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

- “a. To declare that 100% services of the applicant from the date of entry into Railway, as Commission bearer shall be reckoned for all service benefits including fixation, pensionary benefits and MACP, arrears thereto,
- b. To direct the respondents to re determine the service benefits in accordance with prayer (a) and
- c. Grant such further and other reliefs as the nature and circumstance of the case may require.”

2. It is submitted that the applicant made a representation on 25.09.2017 for reckoning his services as commission bearer for all service benefits including pay fixation, pension, ACP and MACP. The said representation is still pending for consideration. Learned counsel for the applicant submits that the applicant would be satisfied if the respondents are directed to dispose of the representation within a time limit to be stipulated by this Tribunal.

3. Mr. P. Srinivasan takes notice for the respondents and submits that if time is granted a detailed reply would be filed.

4. Be that as it may, keeping in view the limited relief sought by the learned counsel for applicant and without going into the substantive merits of the case, I deem it appropriate to direct the respondents to

consider Annexure A2 representation of the applicant dt. 25.09.2017 in accordance with law and pass a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.

5. OA is disposed of with the above direction at the admission stage.

(R. Ramanujam)
Member(A)
28.02.2018

SKSI